WRITTEN ANSWERS TO UNSTARRED QUESTIONS

Withdrawal of export incentives to textile sector

- 1871. SHRI AVINASH RAI KHANNA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) whether Government is contemplating withdrawal of export incentives to textile sector;
 - (b) if so, the details thereof; and
 - (c) the impact thereof on the Indian textile industry?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) to (c) The new Foreign Trade Policy is under consultation and finalization. View about withdrawal or continuation of export incentives to textile sector has not been taken so far.

Think Tank to draft IPR Policy

1872. SHRI M.P. ACHUTHAN:

SHRI D. RAJA:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether it is a fact that Government has constituted a six-member Think Tank to draft the National Intellectual Property Rights (IPR) Policy;
 - (b) if so, the details and objectives thereof; and
- (c) whether it is a fact that this decision was taken under USA pressure during the recent visit of the Prime Minister to US?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN) (a) and (b) Yes Sir. The Government has constituted a six-member Think-Tank consisting of Justice Prabha Sridevan, Retd. Chairperson, IPAB as Chairperson and Ms. Prathiba Singh, Senior Advocate, Shri N.K. Sabharwal, Retd. DDG, WIPO, Ms. Punita Bhargava, Advocate, Inventure IP, Dr.Unnat Pandit, Cadila Pharmaceuticals Limited and Shri Rajeev Srinivasan, Director, Asian School of Business, Thiruvananthapuram as Membe□ The objective of the IPR think tank is to prepare a draft National IPR Policy that would stimulate innovation across sectors in the country and to provide advice on other issues concerning the subject.

(c) No, Sir.